lly viable. The application of M/s. Supreme Industries Ltd. for expansion to 2200 tonnes has been rejected.

(d) As at (b) above.

Issue of Licence to M/s. Supreme Industries, Bombay

4067. SHRI RASHEED MASOOD: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Supreme Industries Ltd. Bombay have applied for the issue of industrial licence for 1500 tonnes of co-extruded polyethylene film (multi-layer and 1500 tonnes of sheets;

(b) if so, whether Government have agreed to give them the licences as requested by them; and

(c) if so, the likely impact on the smaller industries as a result of its growth into a monopoly industry with the grant of these licences?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). M/s. Supreme Industries Ltd. Bombay had applied for the issue of an industrial licence for the manufacture of 3000 tonnes per annum of multilayer plastics film and sheet. A letter of intent has been issued to them for 1000 tonnes per annum of multi-layer plastic film and 1500 tonnes per annum of multi-layer plastic sheet.

(c) These are new items and there are no existing manufacturers. As letters of intent for these items have been issued to several parties, no unit will have a monopoly. The issue of letters intent to M/s. Supreme Industries Ltd. is not likely to have any adverse effect on other units as letters of intent are being issued only for capacities which are considered economically viable.

Codification of Privileges of M.P.s.

4068. PROM. MADHU DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the All India Newspapers Editors Conference has called for the codification of privileges of Parliament and State Legislature Members in relation to the press; and

(b) if so, whether Government propose to make any move in the Parliament for such a codification?

THE MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). No recommendation has been received recently in the Department of Parliamentary Affairs from the All India Newspapers Editors' Conference seeking for the codification of privileges of Parliament and State Legislature Members in relation to the press. No legislation on the subject is at present under consideration.

इंडियन एक्सप्लोसिव्ज लिमिटेड का राष्ट्रीयकरण

4069. श्री जैनुल बशर : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार के इंडियन एक्सप्लोसिव्ज लिमिटेड में शेयर हैं ;

(ख) यदि हां, तो कितने ; और

(ग) क्या इंडियन एक्सप्लोसिव्ज लि० का राष्ट्रीयकरण करने का कोई प्रस्ताव सरकार के विचाराधीन है ?

पेट्रोलियम, रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री बलवीर सिंह) : (क) और (ख) : जी हां। भारत सरकार इंडियन एक्सप्लोसिव्ज लि० में 28.98 करोड़

रुपये की प्रदत्त साम्य पूंजी में से 3,76 करोड़ रुपये मूल्य की संलग्नारी है ।

(ख) कम्पनी के राष्ट्रीयकरण का कोई प्रस्ताव विचाराधीन नहीं है ।

Permission to foreign fishing Trawlers to take fuel in India

4070. SHRI DAULAT SINHJI JADEJA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

(a) whether foreign charter fishing trawlers are permitted to take fuel in Indian ports despite general oil shortage in the country; and

(b) if so, the actual amount of fuel bought by foreign charter trawlers in the years 1979 and 1980 and at which ports in terms of cash value and quantity?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The only Indian port from where foreign fishing trawlers were taking bunker fuel is reported to be Visakhapatnam. According to the information available, about 5100 kilolitres of bunker fuel were supplied to such trawlers between January, 1979 and August, 1980, valued at about Rs. 90.5 lakhs. No bunker fuel has been supplied to such trawlers after August, 1980, because of restrictions imposed thereafter.

कम्पनी अधिनियम और एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम के अन्तर्गत कम्पनियों के विरुद्ध कार्यवाही

4071. श्री मूल चन्द डागा : क्या विधि, न्याय और कम्पनी कार्य मंत्री निम्नलिखित जानकारी इसके बारे में एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) दिनांक 30 जनवरी, 1980 से अद्यतन कम्पनी अधिनियम की प्रत्येक धारा के अन्तर्गत और एकाधिकार तथा अवरोधक व्यापारिक व्यवहार अधिनियम के उपबन्धों के अन्तर्गत इन धाराओं और उपबन्धों का उल्लंघन करने के कारण कितनी कम्पनियों के विरुद्ध विभिन्न न्यायालयों में कार्यवाही की गई है; और

(ख) कितने मामलों में निर्णय लिया जा चुका है और कितने मामले निर्णय हेतु अभी विचाराधीन हैं तथा इस सम्बन्ध में पूर्ण तथ्य क्या हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिव शंकर) : (क) तथा (ख) । सूचना संग्रह की जा रही है व सदन के पटल पर प्रस्तुत कर दी जायेगी ।

"समाचार माध्यमों की लड़खड़ाती प्रगति" शीर्षक लेख

4072. श्री मूल चन्द डागा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान "दैनिक हिन्दुस्तान" दिनांक 23 नवम्बर, 1980 में "संचार माध्यमों की लड़खड़ाती प्रगति" शीर्षक के अन्तर्गत छपे लेख की ओर दिलाया गया है ;

(ख) यदि हां, तो सरकार का उस पर क्या प्रतिक्रिया है; और

(ग) क्या सरकार का विचार समाचार से सम्बद्ध कर्मचारियों को उचित प्रशिक्षण देने की व्यवस्था करने का है ?